

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.933/2016

IN THE MATTER OF:

Panshil Electro Pvt. Ltd.

.... Applicant/petitioner

Order under Section 391 & 394 of the Companies Act, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

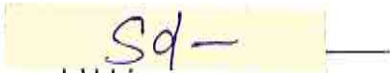
Ms. Deepa Krishan
Hon'ble Member (T)

For the OL, Delhi : Ms. Chetana Kandpal, Company Prosecutor

For the RD(NR), Delhi : Shri Manish Raj, Company Prosecutor

ORDER

On account of engagement of the arguing Senior Counsel in some other matter, hearing is deferred to 1st August, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.07.2017
V. Sethi